

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3495  
ANSWERED ON:19.03.2013  
STAMP DUTY CHARGES  
Ray Shri Rudramadhab

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the present rate of stamp duty being charged by the Municipal Corporation of Delhi (MCD) and other civic agencies for registering any sale deed for residential flats in different categories in the National Capital Territory (NCT) of Delhi, category-wise;
- (b) whether the content of registered sale deeds are binding and valid under the present civic laws applicable in the NCT of Delhi;
- (c) if so, the details thereof; and
- (d) the other steps taken to check exploitation of innocent buyers at the hands of builders and land mafias?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): No stamp duty is levied by all three Delhi Municipal Corporations (DMCs), New Delhi Municipal Council (NDMC) and Delhi Cantonment Board.
- (b) & (c): The contents of registered sale deed are binding on the vendor and vendee only. However, on the specific issues relating to sanction of building plan, this document is taken as a valid ownership document.
- (d): Does not arise in view of (a) above.